

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(24)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 27/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/527/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : ARUPPUKOTAI SRI JAYAVILAS LTD
NAME OF THE RESPONDENT(S) : SRI RENGHA CREATIVE APPARELS INDIA PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1) B. Dhanaraj
2) SAM JAYARAJ
HOUSTON
FOR
M/S. SARVABHAUMAN
ASSOCIATES

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COUNSEL FOR
CORPORATE DEBTOR
RESPONDENT,

B. Dhanaraj
Sam Jayaraj

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has placed on record the order dated 24.10.2017 that has been passed by the Hon'ble High Court of Madras in C.R.P. (NPD) No.2552/2017 in the matter of M/s. Sri Renga Creative Apparels India Pvt. Ltd. -vs- M/s. Aruppukottai Sri Jayavilas Ltd. The Hon'ble High Court of Madras has set aside the order dated 19.07.2017 passed by the Adjudicating Authority and directed to give opportunity to the Respondents to put forward their case and decide the same on merits. Pursuant to the order that has been passed by the Hon'ble High Court of Madras, the Respondent is directed to file counter before the next date of hearing by giving a copy of the same to the other side. Matter is posted for final arguments. Put up on **08.12.2017 at 10.30 A.M.**

→ sd/-
MEMBER (JUDICIAL)